

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

RST. A 1/2024

in

C.P. (IB) No. 120/Chd/Hry/2020

(Disposed of)

IN THE MATTER OF:

Omaxe Heights (Faridabad)
Resident Welfare Association

...Petitioner

Vs.

Omaxe Ltd.

...Respondent

Under Section: 7, IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 06.06.2024.

Sd/-
Court Officer

Preeti
18.04.2024